

CHOKSI IMAGING LIMITED

Registered Office: Survey No.121, Plot No 10, Silvassa Industrial Est, 66 Kva Road, AmlI, Silvassa,
Dadra & Nagar Haveli, 396230, Gujarat, India, Tel: 026 0264 2240 / 41;
Email: compliance.officer@choksiworld.com ; Website: www.choksiworld.com

Open offer for acquisition of up to 10,14,000 (Ten Lakhs Fourteen Thousand) fully paid-up equity shares of face value of Rs. 10/- (Rupees Ten Only) each ("Equity Shares"), representing 26.00% (Twenty-Six Percentage) of the Voting Share Capital of Choksi Imaging Limited (the "Target Company"), from the Public Shareholders of the Target Company by Mr. Samir Choksi ("Acquirer 1") and Choksi Asia Private Limited (Formerly Known as Hi-Tech Imaging Private Limited) ("Acquirer 2") are collectively referred to as "Acquirers".

This Corrigendum to the Detailed Public Statement ("**Corrigendum**") is being issued by Fedex Securities Private Limited, the Manager to the Open Offer ("**Manager**"), on behalf of the Acquirers in compliance with Regulations 3(2) and other applicable provisions of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") This corrigendum should be read in conjunction with the Public Announcement ("**PA**") dated September 29, 2021 & Detailed Public Statement ("**DPS**") dated October 05, 2021, which was published in Financial Express Newspaper (English- All Editions), Jansatta Newspaper (Hindi -All Editions), Financial Express Newspaper (Gujarat- Ahmedabad Edition), Janadesh Newspaper (Gujarat- Silvassa-Dadra Nagar Haveli Edition) and Pratahkal Newspaper (Regional - Mumbai Edition) on October 06, 2021.

The capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to them Detailed Public Statement, unless otherwise defined.

The public shareholders of the target company are requested to kindly note the following information revision with respect to the DPS

In point number 4.3 of INFORMATION ABOUT THE TARGET COMPANY appearing in the DPS shall be replaced as follows:

4.3 The registered Office of the Target Company is currently situated at Survey No.121, Plot No 10, Silvassa Industrial Est, 66 KVA Road, AmlI, Silvassa, Dadra & Nagar Haveli, 396230. Tel. No. 0260-2642240, The CIN of the Target Company is L24294DN1992PLC005560. The shareholders of the Target Company approved the resolution passed through Postal ballot on June 30, 2021 for change in registered office of the company from the Union Territory of Dadra & Nagar Haveli to the state of Maharashtra which falls outside state jurisdiction of existing (Registrar of Company) RoC. The status of the application before the Regional Director, Ahmedabad as on date is pending.

In Section III- SHAREHOLDING AND ACQUISITION OF DETAILS appearing in the DPS shall be replaced as follows:

The present and proposed shareholding of the Acquirers in the Target Company and the details of their acquisition are as follows:

Particulars	Shareholding as on PA date		Shares Acquired between PA date and the DPS date		Post offer shareholding (as on 10th working day after closing of Tendering Period) Assuming full acceptance under the Open offer and acquisition of sale shares ⁽¹⁾⁽²⁾	
	No. of Shares	%	No. of Shares	%	No. of Shares	%
Acquirer 1	86,565	2.22%	Nil	-	16,72,615	42.89%
Acquirer 2	Nil	-	Nil	-		

1) As per confirmation letter dated October 12, 2021 received from the Target Company in relation to the rectification in shareholding pattern of the Promoter & Promoter group of the Target Company was filed at BSE portal. The revised shareholding of the Promoter & promoter group is 16,10,364 Equity shares representing 41.29% of the Current Voting Share Capital of the Target Company. Assuming full acceptance under the Open Offer the Promoter and Promoter Group holding will be 81.96% of the Current Voting Share Capital of the Target Company.

2) The Acquirers will acquire an aggregate of 5,72,050 (14.67%) of the Equity Shares from the Sellers as per the split provided in the Share Purchase Agreement (SPA).

Information

- Except as detailed in this Corrigendum, all other terms of the DPS remain unchanged.
- The Acquirers and their respective directors accept full responsibility for the information contained in this Corrigendum to the DPS, shall be jointly and severally responsible for the fulfillment of their obligations laid down in the SEBI (SAST) Regulations and subsequent amendments made thereto.
- All other terms and conditions in the Public Announcement and DPS shall remain unchanged.
- In this Corrigendum DPS, any discrepancy in any table between the total and sums of the amount listed is due to rounding off and or regrouping.
- A copy of this Corrigendum to the DPS, will also be available at SEBI website at www.sebi.gov.in.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF ALL ACQUIRERS



FEDEX SECURITIES PRIVATE LIMITED

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Email: mb@fedsec.in Contact Person: Yash Kadakia; SEBI Registration Number: INM 000010163

Place: Mumbai
Date: October 13, 2021.